

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 24633 of 2024
(AMITABHA GUPTA Vs UNION OF INDIA AND OTHERS)

Dated : 28-03-2025

Shri Amitabh Gupta - Advocate for the petitioner.

Shri Eshaan Soni - Advocate for respondent Nos.1 & 2.

Dr.S.S.Chouhan - Govt. Advocate for respondent Nos.4, 5 & 7.

Further two weeks' time is granted to the respondent Nos.1 & 2 to file return to the present petition failing which same shall be accepted with cost of Rs.10,000/- (Rupees Ten Thousand Only) to be deposited in favour of M.P. High Court, Legal Services Committee, Jabalpur.

Counsel for petitioner submits that rejoinder has been filed but the same is not on record.

Registry is directed to place the same on record.

Counsel for respondent Nos.4, 5 & 7 submits that inadvertently return has been filed on behalf of respondent Nos.4,5, 6 & 7. However, said response is not *qua* respondent No.6.

Accordingly, on taking steps notice be served upon respondent Nos.3 & 6 and on receipt of notice, respondent Nos.3 & 6 are directed to file return within two weeks.

Rejoinder thereto, if any, be filed one week thereafter.

List after six weeks along with W.P. No.39997/2024.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE